

**GOVERNMENT OF INDIA
MINORITY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:887
ANSWERED ON:27.11.2014
COMPLAINTS RECEIVED BY NCM
Muddahanumegowda Shri S.P.

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the number of complaints received by the National Commission for Minorities (NCM) has increased over the years;
- (b) if so, the details thereof including the number of complaints received during the last three years and the current year along with the reasons therefor, community-wise;
- (c) the number of such cases which have been addressed during the said period, yearwise; and
- (d) the measures taken/being taken by the Government to redress the grievances of minorities?

Answer

MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI)

a) & (b) As per information received from the National Commission for Minorities (NCM) there has been no significant change in the number of complaints received in NCM during the last 3 years. Number of complaints received in the commission are as under:-

Year	Muslims	Christians	Sikhs	Buddhists	Parsis	Jains	Others	Total
------	---------	------------	-------	-----------	--------	-------	--------	-------

2011-12	1743	202	200	53	9	-	232	2439
2012-13	1508	199	150	35	10	-	225	2127
2013-14	1987	187	186	45	13	8	211	2637
2014-15	896	72	81	25	8	35	133	1250

up to
October,
2014

(c) As per information received from NCM, details of total number of complaints received and disposed off by the NCM during the last three years and the current year is as below:-

Year	Closed	Forwarded & closed	Report called	Under process	Total
------	--------	--------------------	---------------	---------------	-------

2011-12	1275	740	200	224	2439
2012-13	1100	681	99	247	2127
2013-14	1251	633	430	323	2637
2014-15	544	257	355	114	1250

up to
October,
2014

(d) As per NCM Act, 1992, NCM entrusted with the grievance redressal of the religious discrimination cases received. Accordingly, a Grievance Redressal Cell established in the Commission and the complaints received are entered in the computerized register.

Proper follow up of the complaints was taken up with the concerned authorities after approval of the competent authority in the Commission. The action taken along with the final decision was intimated to the complainant in due course.